

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

CP No. 10/252/GB/ 2016

In the matter of:

P. K. D. Securities Ltd.

... Applicant

-versus-

Registrar of Companies, Shillong

... Respondent

Date of Order: 05th July, 2017

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Applicant:

None (Adjournment petition filed)

For the Respondents:

Mr. Chandan Kumar

ORDER


Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

Mr. Chandan Kumar, Registrar of Companies (NER), Shillong is present in person today in terms of the order rendered by the Tribunal on 19-05-2017. However, the Applicant herein has filed an application dated 27-06-2017 stating that the wife of the Director who was authorized to represent the Applicant, was hospitalized in Mumbai and for that reason it would not be possible on his part to remain present in the Court today and, therefore, he prays that the matter may be deferred to some other date.

Considering the reasons assigned in the petition, the proceeding is adjourned till 28th July, 2017

The Registry is directed that whenever any adjournment petition is filed in between the dates, such application, be invariably placed before the undersigned for effecting necessary orders thereon.

Further, the Registry is also directed to ensure that whenever any applications/petitions are filed before this Tribunal, the same are filed as per the prescribed Rules so that the copy of such applications/petitions are properly served upon the opposite parties.


Member (Judicial)

National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated: Guwahati the 05th July, 2017

Deka/05.07.17